

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).10337/2017

(Arising out of impugned final judgment and order dated 26-10-2017 in AN No. 35347/2017 passed by the High Court of Judicature at Allahabad)

SITA SAREEN & ANR.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(WITH I.R. IA No.141332/2017-EXEMPTION FROM FILING O.T.)

Date : 14-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Basant R., Sr. Adv.
Mr. Anubhav Kumar, Adv.
Mr. Ankit Agarwal, Adv.
Mr. Abhishek Swarup, Adv.
for M/S. Manoj Swarup And Co.

For Respondent(s) Mr. Harish Pandey, AOR
Mr. Dharendra Singh Parmar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 18th January, 2019.

Service be completed on the unserved respondent in
the meantime.

Dasti, in addition, is permitted.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER